

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7355 of 2019

Dr. Niku Kumari, aged about 47 years, wife of Dr. Jintendra Kumar Singh, resident of Flat No.709, Laxmi Tower, Old H.B. Road, Kokar, P.O. Kokar, P.S. Sadar, District Ranchi Petitioner

Versus

1. Union of India through the Secretary, Ministry of Human Resources Development Department, Government of India, 1, West Block, R.K. Puram, New Delhi-110066
2. The Secretary, University Grant Commission, Bahadur Zafar Shah Marg, I.T.O., Metro Gate No.3 Road, New Delhi-110002
3. The Regional Director, Eastern Regional Committee, National Council for Teacher Education, 15, Neelkanth Nagar, Nayapalli, Bhubneshwar, Odisha-751012
4. The Vice Chancellor, Ranchi University, Ranchi, P.O. G.P.O, P.S. Kotwali, District Ranchi
5. The Registrar, Ranchi University, Ranchi, P.O. G.P.O, P.S. Kotwali, District Ranchi
6. The Secretary, Governing Body, Bethesda Women Teachers' Training College, Ranchi, G.E.L. Church Compound, Ranchi, P.O. G.P.O., P.S. Lower Bazar, District Ranchi
7. The Principal, Bethesda Women Teachers' Training College, Ranchi, G.E.L. Church Compound, Ranchi, P.O. G.P.O., P.S. Lower Bazar, District Ranchi Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Anil Kumar Sinha, Advocate

For the Respondent No.2: Mr. Laxman Kumar, Advocate

For the Respondent No.3: Mr. P.A.S. Pati, Advocate

For the Union of India : A.C. to Mr. Rajiv Sinha, ASGI

05/25.06.2020 Heard Mr. Anil Kumar Sinha, learned counsel for the petitioner and Mr. Laxman Kumar, learned counsel for respondent no.2 and Mr. P.A.S. Pati, learned counsel for respondent no.3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

A preliminary objection has been raised on behalf of respondents and they jointly submitted that the writ petition is not maintainable before this Writ Court. There is alternative remedy for the petitioner to move before the Jharkhand Education Tribunal under Section 8 of Jharkhand Education Tribunal Act, 2005.

Mr. Anil Kumar Sinha, learned counsel for the petitioner seeks permission to withdraw this writ application to move before Jharkhand Education Tribunal.

Learned counsel for the respondents have not any objection if the writ petition is permitted to be withdrawn with the aforesaid direction.

Accordingly, the writ petition stands disposed of with the aforesaid liberty to move before the Jharkhand Education Tribunal.

(Sanjay Kumar Dwivedi, J.)

Anit